

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2022

Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 for the payment of outstanding dues towards the reimbursement of POC charges for the power supplied to the Rajasthan Discoms through the Power Trading Corporation of India within the scope of the Power Purchase Agreement dated 1.11.2013 (PTC-PPA) executed between the Petitioner and PTC and as per the terms of back-to-back Power Purchase Agreement executed by PTC with Rajasthan Urja Vikas Nigam Limited (RVUNL) referred to as the Procurers' PPA dated 1.11.2013.

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondents : PTC India Limited (PTICL) and Ors.

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nipun Dave, Advocate, MCCPL
Shri Anand Ganesan, Advocate, RUVNL
Ms. Kritika Khanna, Advocate, RUVNL
Shri Prateek, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, learned proxy counsel for Respondent No.1, PTCIL prayed for an adjournment on the ground of non-availability of the arguing counsel. Learned counsel for the Petitioner did not oppose the said request.

2. Considering the request of the learned counsel for Respondent No.1, PTCIL, the Commission adjourned the matter.
3. The matter will be listed for hearing on **26.11.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)